

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

BEFORE THE REGISTRAR MR. SANJAY PARIHAR

Petition(s) for Special Leave to Appeal (Crl.) No(s). 8543/2016

THE STATE OF UTTAR PRADESH

Petitioner(s)

VERSUS

RADHEY

Respondent(s)

Date : 14-09-2017 This petition was called on for hearing today.

For Petitioner(s) Mr.Ashutosh Kumar Sharma,Adv.
Mr. Abhishek Chaudhary, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Ld.counsel for the petitioner has failed to take fresh steps in the respect of the sole respondent despite opportunities given. It is contended by the Ld.counsel that he be given one week's time to do the needful. In the interest of justice, one week's time is given to take fresh steps failing which the matter shall be processed for listing before the Hon'ble Judge in Chambers for further orders. If steps are taken, issue notice and list on 9.11.2017.

SANJAY PARIHAR
Registrar

SB